

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 227/MP/2023**

Subject : Petition under Section 62 and 79(1)(a) of the Electricity Act, 2003 read with Regulation 29 of the CERC (Terms and Condition of Tariff) Regulations, 2019 for determination of tariff on installation of various Emission Control Systems in MTPS Units 7&8 (1000 MW) of DVC in compliance to the revised emission standards.

Petitioner : DVC

Respondent : BYPL and 8 ors.

Date of Hearing : **14.11.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Shri Venkatesh, Advocate, DVC  
Shri Ashutosh Srivastava, Advocate, DVC  
Shri Nihal Bharadwaj, Advocate, DVC  
Shri Aashwyn Singh, Advocate, DVC  
Shri Kshitij Pandey, Advocate, DVC

**Record of Proceedings**

During the hearing, the learned counsel for the Petitioner clarified that since the actual Date of Operation (ODe) of the ECS system falls within the period 2019-24 and is covered under the 2019 Tariff Regulations, as amended, there was no requirement to amend the Petition, as prayed for by the Petitioner earlier. He, however, submitted that the Petitioner may be granted some more time to file the additional information sought by the Commission vide ROP dated 5.9.2024.

2. None present on behalf of the Respondents, despite notice.
3. Accordingly, the Commission adjourned the hearing of the matter. The Petitioner is directed to submit the additional information sought vide ROP of the hearing dated 5.9.2024, on or before **10.12.2024**, after serving a copy to the Respondents, who shall file their replies on the same by **24.12.2024**. **The petitioner may file its Rejoinder, if any, by 2.1.2025.**
4. Petition will be listed for hearing on **21.1.2025**.

**By order of the Commission**

**Sd/-  
(B. Sreekumar)  
Joint Chief (Law)**

